

ITEM NO.56

COURT NO.15

SECTION XII-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 8185/2019

(Arising out of impugned final judgment and order dated 13-03-2019
in WA No. 153/2019 passed by the High Court For The State Of
Telangana At Hyderabad)

M/S N RAMACHANDRA REDDY

Petitioner(s)

VERSUS

THE STATE OF TELANGANA & ORS.

Respondent(s)

Date : 05-08-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s) Mr. B. Adinarayana Rao, Sr. Adv.
Mr. Sumanth Nookala, AOR
Mr. Praveen Reddy, Adv.

For Respondent(s) Mr. S. Udaya Kumar Sagar, AOR
Ms. Swati Bhardwaj, Adv.

Mr. R. Basant, Sr. Adv.
Mr. Sadineni Ravi Kumar, AOR
Mr. M. Sudheer Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Hearing concluded.

Judgment reserved.

Written submissions, if any, be filed within two days.

(NEELAM GULATI)
COURT MASTER (SH)

(RAJINDER KAUR)
BRANCH OFFICER